

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 736 of 2020

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Sanjay Rawani @ DeluPetitioner
-Versus-
1. The State of Jharkhand
2. Bikash RawaniOpp. Parties

CORAM:-HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Petitioner : - Mr. Shekhar Prasad Sinha, Adv.
For the State : - Mr. Shree Prakash Jha, APP.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities were good.

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05/09.09.2021 By way of last chance two weeks' time is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office, failing which this criminal revision shall stand rejected without further reference to a Bench.

(Rajesh Kumar, J.)

Kamlesh/